

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 30TH DAY OF OCTOBER, 2000

Original Application No.412 of 1996

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Mohit Pradhan, son of Shri M.N.Pradhan
R/o 50, Tagore Town, City and
District Allahabad.

... Applicant

(By Adv: Shri Ashok Khare)

Versus

1. Union of India through Secretart
Ministry of Finance, New Delhi.
2. The Chairman of Central board of
Direct Taxes, North Block, New Delhi.
3. Chief Commissioner, Income Tax
Lucknow.
4. Commissioner of Income Tax,
Allahabad.
5. Additional Commissioner, Income Tax
Allahabad Range, Allahabad.

... Respondents

(By Adv: Shri Ashok Mohiley)

O R D E R(Oral)

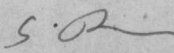
(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

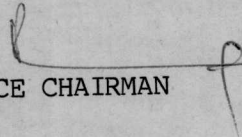
By this application u/s 19 of the A.T.Act 1985 the applicant has questioned the legality of the order dated 2.4.1996 (Annexure 10) to the application by which another I.T.O was also conferred jurisdiction and authority in respect of cases of Incometax of ward no.6. Shri Ashok Mohiley, learned counsel has submitted that Shri D.C.Ganguly who was posted under the impugned order has retired from service on 31.5.1996 and Shri Mohit Pradhan, applicant was also transferred from the post of I.T.O. ward no.6, Allahabad by order dated 15.7.1996. The order of transfer was challenged in OA 785/96 which had been dismissed by this Tribunal by order dated 6.12.1996. Thus, the order of transfer has become final and the grievance of the applicant against alleged interference ⁱⁿ ~~of~~ his jurisdiction and authority as I.T.O in respect of ward no 6 has become non-existent.

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and the application has ^{been} rendered infructuous.

For the reasons stated above, this application is dismissed as infructuous. There will be no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 30.10.2000

Uv/